

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O.A. No.060/326/2017

Date of decision: 5.4.2019

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

...

Surjit Singh, aged about 66 years, S/o Sh. Mewa Singh, retired as Junior Engineer (Electrical) O/o Executive Engineer (Electrical), Electrical Division No.13, CPWD, Pushpa Bhawan, New Delhi, presently resident of Guru Teg Bahadur Nagar, Gali No.9, Handiaya Road, P.O. Barnala, District Barnala, Punjab. Group C.

... APPLICANT

VERSUS

1. The Union of India through the Secretary to Govt. of India, Ministry of Urban Development and Poverty Alleviation, Nirman Bhawan, New Delhi.
2. Director General, Central Public Works Department, Nirman Bhawan, New Delhi-110011.
3. Chief Engineer, New Delhi, Region No.7, Central Public Works Department, Vidyut Bhawan, Shankar Market, New Delhi.
4. The Superintending Engineer, Electrical, Delhi Central Electrical Circle No.V, CPWD, Level V, R.K. Puram, New Delhi-110066.

... RESPONDENT

PRESENT: Sh. R.K. Sharma, counsel for the applicant.
Sh. Sanjay Goyal, counsel for the respondents.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. This matter came up for hearing today when learned counsel for the applicant produced order dated 8.8.2018 in a Bunch of cases including in the case of **Shakti Sharn Dass and Ors. vs. UOI & Ors.**,

whereby a bunch of O.As involving identical issue, as raised in this case, were disposed of in favour of the applicants therein.

2. Learned counsel for the respondents did not dispute this fact and could not show any law contrary to one relied upon by counsel for the applicant and agreed that this petition can also be disposed of in the same terms by directing the respondents to grant benefit arising out of decision in the case of Shakti Sharn Dass & Ors. (supra)
3. Since controversy involved herein has already been put to rest and respondents have already implemented the order 30.05.2007 in the bunch of cases leading one being case of **Karnail Singh Jhandu & Ors. vs. UOI & Ors.** as already upheld by the Hon'ble High Court by dismissing CWP No.3223 and 3345 of 2008 on 7.9.2015, we disposed of this O.A. in the same terms as in the case of Karnail Singh Jhandu & Ors. read with Shakti Sharn Dass & Ors. (supra) and quash the orders impugned herein with a direction to the respondents to re-examine the case of the applicants in the light of order in the case of Karnail Singh Jhandu & Ors.(supra). No costs.

(P. GOPINATH)
MEMBER (A)

Date: 05.04.2019.
Place: Chandigarh.

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(SANJEEV KAUSHIK)
MEMBER (J)